

[Mr. Speaker]

dismissed and therefore he is not going to make a statement. He will certainly gather the facts and make a statement as early as possible.

**Shri Braj Raj Singh:** May I make a submission? Under the provisions of law the matter has got to be reported to the Centre. Unless the Home Minister is there we will not be able to know what are the grounds on which the State Government has been pleased to detain Shri Prabhu Narain Singh. So let it be held over till tomorrow.

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** Sir, this matter has come up without any previous knowledge to me at any rate. I do not know if the Home Minister has any knowledge of this, but I have no information at all on the subject. Normally, as you were pleased to say, such matters do not come up in this House. But if it is a question of information being given, I am quite sure the Home Minister will try to find out what the facts are and place them before the House. I can convey your wishes to the Home Minister.

**Mr. Speaker:** Very well.

**Shri Tyagi (Dehra Dun):** The Deputy Home Minister is here.

**Mr. Speaker:** Has she already got any information regarding this?

**The Deputy Minister of Home Affairs (Shrimati Alva):** On the general allegations contained in the adjournment motion we have no information. But the other statement that the hon. Member made, that his detention has been extended by one year, is incorrect, because the Act itself expires on the 31st December of this year.

**Shri Braj Raj Singh:** That is my complaint.

**Mr. Speaker:** If it expires, it expires. I would request the hon. the Deputy Home Minister to write to the State

authorities and then as early as possible, in less than two days, to make a full report as to what exactly has happened in this matter. If actually the Act expires, how does it happen that it has been extended for one full year so far as the hon. Member is concerned?

**Shrimati Alva:** I am only correcting the statement made by him.

**Shri Jawaharlal Nehru:** I would submit that perhaps—I do not know—it may take more than two days, because one has to get information from another State. It is not available here. If it is available in a day or two, certainly we will place it. It may take three days.

**Mr. Speaker:** Very well, by next Monday.

**Shri S. M. Banerjee:** The detention will be there.

**Mr. Speaker:** The detention is not going to be reduced by three days or four days; it may not go on for a year.

12.15 hrs.

#### PAPERS LAID ON THE TABLE

#### ANNUAL REPFRT OF ALL INDIA INSTITUTE OF MEDICAL SCIENCES

**The Deputy Minister of Irrigation and Power (Shri Hathi):** On behalf of Shri Karmarkar I beg to lay on the Table a copy of the Annual Report of the All India Institute of Medical Sciences for the year 1959-60, under Section 19 of the All India Institute of Medical Sciences Act, 1956. [Placed in Library. See No. LT-2260/60.]

#### NOTIFICATIONS ISSUED UNDER ESSENTIAL COMMODITIES ACT

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** I beg to lay on the Table a copy of each